

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 102  
IB-2095/ND/2019  
IA/1787/2024

**IN THE MATTER OF:**  
**M/s. Paisalo Digital Ltd.**

**...PETITIONER**

**Vs**

**M/s. Chahal Parivahan Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 19.04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor :**  
**For the Liquidator :** Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Sikhar Tiwari, Advs.

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/1787/2024**

This is an application filed by the Liquidator in terms of Regulation 44(2) of the IBBI (Liquidation Process) Regulations, 2016 seeking extension of the liquidation period.

Heard the Ld. Counsel on behalf of the Liquidator. In view of the facts and circumstances of the case, 4 months' extension w.e.f. 24.03.2024 is granted for completion of the liquidation process. Liquidator is directed to complete the liquidation process within the extended period.

IA is disposed of.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**